

**Government of Jammu and Kashmir**  
**Home Department**  
Civil Secretariat, J&K.

**NOTIFICATION**  
Jammu, the 6<sup>th</sup> May, 2025

S.O. 120. Whereas, the Ministry of Home Affairs, Government of India, vide notification S.O.1115[E] dated 11<sup>th</sup> March, 2025, issued under sub-section (1) of section (3) of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) declared Awami Action Committee (AAC), as an Unlawful Association;

Whereas, subsequently, the Ministry of Home Affairs, Government of India, in exercise of powers conferred by section 42 of the Unlawful Activities (Prevention) Act, 1967, vide Notification S.O.1367[E] dated 24<sup>th</sup> March, 2025, directed that the State Governments and Union Territory administrations shall exercise all the powers exercisable by the Central Government under section 7 and section 8 of the Act *ibid*; and

Whereas, vide order No.14017/5/2025-NI-MFO dated 25<sup>th</sup> March, 2025, issued by the Ministry of Home Affairs, Government of India, approval of the Central Government under section 42 of the Unlawful Activities (Prevention) Act, 1967 has been conveyed to all the States and the Union Territory administrations to the effect that the States and Union Territory administrations may, by order in writing, direct that any power which has been directed to be exercised by it, shall, in such circumstances and under such conditions, as may be specified in the direction, be exercised by any person subordinate to the State Government or the Union Territory administrations, as the case may be.

Now, therefore, the Government of Union Territory of Jammu and Kashmir, with the previous approval of the Central Government, conveyed vide order No.14017/5/2025-NI-MFO dated 25<sup>th</sup> March, 2025, issued by the Ministry of Home Affairs, Government of India, hereby directs that the powers exercisable by the Government of Union Territory of Jammu and Kashmir under section 7 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) shall be exercised by the Inspector General of Police, Jammu Zone/Inspector General of Police, Kashmir Zone, within their respective territorial jurisdictions and further directs that the powers exercisable by the Government of Union Territory of Jammu and Kashmir under section 8 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) shall be exercised by the Divisional Commissioner(s), Kashmir/Jammu, within their respective territorial jurisdictions.

**By order of the Lieutenant Governor.**

Sd/-

**(Chandraker Bharti)IAS,**  
Principal Secretary to the Government.

No.HOME-ISA/93/2025-HOME [7635519]

Dated: 06.05.2025

**Copy to the:-**

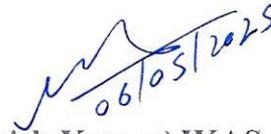
1. Director General of Police, J&K.

*Handwritten signature and date:*  
06/05/2025

2. Additional Director General of Police, CID, J&K.
3. Secretary, Department of Law, Justice & Parliamentary Affairs.
4. Divisional Commissioners, Kashmir/Jammu.
5. Inspector General of Police, Kashmir Zone, Srinagar.
6. Inspector General of Police, Jammu Zone, Jammu.
7. All District Magistrates.

**Copy also to the:-**

1. Joint Secretary, Ministry of Home Affairs, GoI, New Delhi.

  
06/05/2025

(Monish Kumar)JKAS,  
Under Secretary to the Government.